

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

## Petition No. 247/TT/2017

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for four Assets under “Spare Transformer for 765/400 kV ICTs in Northern Region”
- Date of Hearing** : 12.9.2019
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri Indu Shekar Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVPLN) and 16 Ors.
- Parties present** : Shri R. B. Sharma, Advocate, BRPL & BYPL  
Shri Mohit Mudgal , Advocate, BRPL & BYPL  
Shri S. S. Raju, PGCIL  
Shri A. K Verma, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri B.D Das, PGCIL

## Record of Proceedings

The representative of the petitioner submitted that in the instant petition tariff is claimed in respect of four spare ICTs, namely, Asset-1 1 x 500 MVA, 765/400 kV transformer at Agra Sub-station, Asset-II 1 x 500 MVA, 765/400 kV transformer at Fatehpur Sub-station, Asset-III 765/400 KV, 500 MVA single phase Auto transformer ICT at Jhatikara Sub-station and Asset-IV 765/400 kV, 333 MVA single phase auto transformer at Bhiwani Sub-station under Spare Transformer for 765/400 kV ICTs in NR. He further submitted that Assets-I, II and III were put into commercial operation on 1.5.2017, 1.10.2017 and 30.6.2018 respectively. He submitted that Asset-IV is scheduled to be tentatively put into commercial operation on 31.5.2020 and requested the Commission to permit them to remove Asset-IV from this petition as its COD is in 2019-24 tariff period. He submitted that there is time over-run ranging from 2 months to 15 months in declaring the commercial operations of Asset-I, II and III mainly due to ROW issues and delay in supply of transformers. He submitted that completion cost of all the three assets is within the apportioned approved cost. Accordingly, there is no cost over-run. He further submitted that they have filed rejoinder to the reply of BRPL and UPPCL. He urged that final tariff of above referred three assets may be granted as claimed in the petition.



2. Learned counsel for BRPL and BYPL submitted that these spare ICTs are not in use as provided under Regulation 9(6)(a) of 2014 Tariff Regulations and their capital cost should not be capitalised. He further submitted that a Committee was set up by the Commission in Petition No. 38/TT/2017 to look into the requirements of regional spares vis-a-vis their current availability and the said Committee has filed its report. He submitted that tariff of spares ICTs is required to be determined in terms of 2014 Tariff Regulations and not based on the report of the Committee.
3. In response, the representative of the petitioner submitted that matter relating to use of spare ICTs was discussed and agreed in 31<sup>st</sup> SCM at Gurgaon on 2.1.2013 and was approved by the RPC. He further submitted that there are 54 units of 500 MVA and 7 units of 333 MVA ICTs in operation in various sub-stations in NR. In the event of any major failure in these ICTs, they require immediate repairs which consume time. Hence, it was decided to procure 3 single phase 765/400 kV ICTs of 500 MVA and one single phase 765/400 kV ICT of 333 MVA as spares for NR to which constituents of NR agreed that these spare ICTs should be kept ready for charging condition and as such their capital cost is required to be capitalised.
4. In order to arrive at the Effective Tax Percentage for the 2014-19 tariff period, the Commission directed the petitioner to submit the details (Section wise of Income Tax Act) of 'Total Tax & Interest paid', 'Assessed MAT Income' and 'Refund of Tax and interest recovered thereon or additional payment of tax and penalty for short deposited tax' duly certified by the Auditor in accordance with applicable Auditing Standard and Implementation Guideline and to submit the information separately for 'Tariff Income' and 'Non-Tariff Income' duly reconciled with Books of Accounts on affidavit by 4.10.2019, with an advance copy to the respondents.
5. The Commission permitted the petitioner to withdraw Asset-IV from the instant petition and claim tariff of the same in a separate petition as per the applicable tariff regulations.
6. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

